## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:4327 ANSWERED ON:06.12.2010 PROMOTION OF GOODS WITH GEOGRAPHICAL INDICATION Paranipe Shri Anand Prakash

## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the number of manufactured indigenous goods registered under the Geographical Indication of Goods (Registration & Protection) Act;
- (b) the steps being taken by the Government to promote these goods abroad;
- (c) whether the Government attention is drawn to the cases of infringement of rules under this Government;
- (d) if so, the action taken by the Government;
- (e) whether Chinese product named "Banarasi Sarees" is being dumped into the country;
- (f) if so, the details thereof;
- (g) whether anti-dumping duty is imposed on such arrivals; and
- (h) if so, the details thereof and if not, the reasons therefor?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a): At present, 106 manufactured indigenous goods have been registered as Geographical Indications(Gls) under the Geographical Indications of Goods (Registration & Protection) Act.
- (b): A GI is a private and collective right of the association of persons or producers or any organization or authority in whose name the GI is registered. Promotion of a GI is undertaken by the registered proprietor and the authorized users of that GI. However, Government is conducting training programmes to increase awareness about the rights of GI owners and to increase the registration of authorized users.
- (c) & (d): The Registered Proprietor and the Authorised User Registered under the Geographical Indications of Goods (Registration and Protection) Act, 1999 can take action for infringement of a Registered Geographical Indications as per the GI Act and Rules.
- (e) to (h): Directorate General of Anti-Dumping & Allied Duties has not received any petition requesting for imposition of anti-dumping duty on 'Banarsi Sarees'.

However, on the basis of fully documented petitions submitted by the domestic industry with prima-facie evidence of dumping, injury to the domestic industry and casual link between the dumped goods and injury to the domestic industry, an anti-dumping investigation pertaining to imports of silk fabric was initiated on 18.5.2005 and on the basis of final findings issued on 15th November, 2006, Definitive Duty was imposed on 26.12.2006 vide Notification No. 121/2006-Customs. This notification is available in the public domain www.cbec.gov.in.